BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA 1002 of 2018

MEMO OF PARTIES

BETWEEN

ABHISHT KUSUM GUPTA

...APPLICANT

VERSES

STATE OF UTTAR PRADESH & ORS

...RESPONDENTS

NON COMPLIANCE OF NOIDA AUTHRITY TO THE REGISTER CRIMINAL COMPLAINT AGAINT PARAMOUNT PROPBUILD PVT LTD. AS DIRECTED IN THE ORDER DATED 03.08.2022 PASSED BY THIS HON'BLE TRIBUNAL IN OA 1002 OF 2018.

MOST RESPECTFULLY SHOWETH:

1. That the applicant above named begs to present that despite repeated non-compliance Noida Authority is not registering criminal complaint against the GH06, Paramount Propbuild Pvt Ltd, Sector 137, Noida UP 201304 under IPC as directed by Honorable National Green Tribunal in order dated 03.08.2022 reproduced as below. (**Annexure-A-1**)

"Action against violators and colluders under Section 3 of PMLA Act, 2002, IPC as well as under Section 133 of Cr. PC to be looked into."

PRAYER

In view of the facts and circumstances of the present case it is most respectfully submitted that this Hon'ble Tribunal may be pleased to:

1. Issue order(s)/direction(s) to the Noida Authority register criminal complaint against Paramount Propbuild Pvt Ltd, GH06, Sector 137 Noida UP 201305.
2. Pass any other/further order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.

Applicant

ABHISHT KUSUM GUPTA
R/O E-001, PARAMOUNT FLORAVILLE,
SECTOR-137, NOIDA,
UTTAR PRADESH.-201305

Annexure A-1

नवीन ओखला औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक भवन सेक्टर-06
गौएवा, गौतमबुद्ध नगर

पत्रांक सं0/गौएव/मुख्यालय/2024/ 917
दिनांक- 07/03/24

(M/s Paramount Floraville)

GH-01, Sector-137

प्राधिकरण द्वारा गठित Environment Cell के सदस्यों द्वारा दिनांक 20.02.2024 को आपकी सोसाईटी का निरीक्षण किया गया, जिसमें निम्नलिखित कमियां पायी गयी–

- Bypass arrangement made through phase 1&2 STP. Sewage is directly discharged into drain.
- Phase-1 Tube settler was not in operation.
- Sludge dewatering system such as centrifuge pump was not in operation.

आपके द्वारा जल (प्रदूषण निवारण और नियंत्रण) अधिनियम 1974, Water (Prevention and Control of Pollution) Act, 1974 के नियमों का पालन नही किया जा रहा है। उपर्युक्त के सन्दर्भ में आपको निर्देशित किया जाता है कि इस नोटिस के जारी होने की तिथि से 7 कार्यदिवसों के अन्दर उपरोक्त पर अपना स्पष्टीकरण सेक्टर–06 स्थित औद्योगिकशाली के कार्यालय में प्रस्तुत करना सुनिश्चित करें, अन्यथा आपके विरुद्ध दण्डनीय कार्यवाही कार्यवाही **सीज डीड की नियम एवं शर्तों के** अनुसार की जायेगी।

(देवेन्द्र [illegible])
वरिष्ठ प्रबन्धक (नियोजन)
गौएवा

प्रतिलिपि–

1. मुख्य कार्यपालक अधिकारी महोदय को सूचनार्थ।
2. अपर मुख्य कार्यपालक अधिकारी (एस.पी.) महोदय को सूचनार्थ।
3. महाप्रबन्धक (नियोजन) महोदय को सूचनार्थ प्रेषित।
4. महाप्रबन्धक (जल) को सूचनार्थ प्रेषित।

07/03/24
वरिष्ठ प्रबन्धक (नियोजन)
गौएवा